

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, (S)

JAIPUR

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Date of decision: 18-12-1995

OA No. 263/95

Roop Singh

.. Applicant

VERSUS

Union of India and others

.. Respondents

CORAM:

HON' BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON' BLE MR. O.F. SHARMA, ADMINISTRATIVE MEMBER

For the Applicant

.. Mr.S.Kumar

For the Respondents

.. --

ORDER

PER HON' BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant Roop Singh has filed this application under section 19 of the Administrative Tribunals Act, 1985, assailing the charge sheet dated 14-5-92 at Annexure-A1, the order of the Disciplinary Authority dated 14-12-92 imposing upon him the penalty of removal from service and the order dated 7-12-93 by which the Appellate Authority dismissed the appeal against the order of the Disciplinary Authority.

2. We have heard the learned counsel for the applicant.

3. The learned counsel for the applicant has stated that he has filed a review petition under rule 16 of the Posts and Telegraphs Extra Departmental Agent (Conduct and Service) Rules, 1964, against the order of the Appellate Authority dated 7-12-93 at Annexure-A6. The learned counsel for the applicant wants that the review petition be decided by the reviewing authority in accordance with the law.

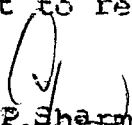
4. We, therefore, disposed of this OA at the stage of admission with a direction to the reviewing authority (respondent No.4) to dispose of the review petition dated 11-1-94 through a detailed

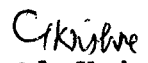
...2/-

C/Krishna

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speaking order on merits within a period of 4 months from the date of receipt of this order. Let a copy of the OA be sent to respondent No.4 alongwith the copy of this order.

  
(O.P. Sharma)  
Member (A)

  
(Gopal Krishna)  
Vice-Chairman